

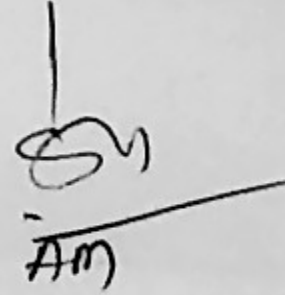
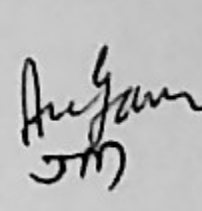
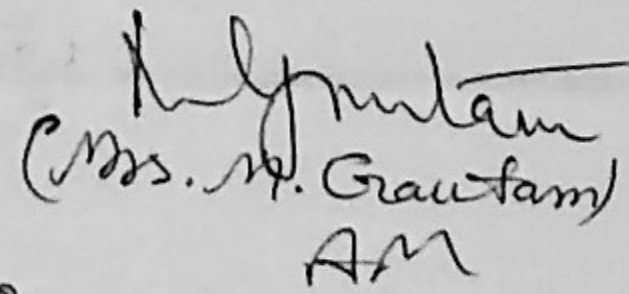
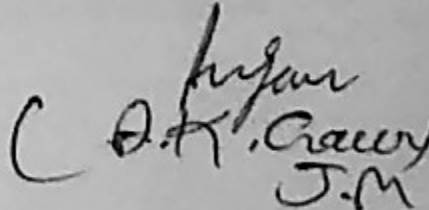
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A./MA/RA/EP NO. 1300 OF 2006

Applicant/s P. Tiwari Respdts. UO/20rs

Advocate for Applicant/s Sri S. Harsain Advocate for Respondent/s Sri A. Tripathi

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>7</u>
	<u>28/1/09</u> Hon Mr A.K. Gaur, JM Hon Mr S.N. Shukla, AM Sri A. Tripathi learned counsel for the applicant respondents. CA has already been filed. No RA has been filed. RA may be filed within 03 weeks. MA <u>9677/08</u> - For dismissal the OA - rejected. MA <u>9678/08</u> - For condoning delay in filing CA - allowed. MA <u>9679/08</u> - for vacating the interim order - rejected. List on 2.4.09.  AM  JM Re <u>Dt. 02.04.09</u> List has been revised. None is present for the applicant. It appears that the applicant has lost interest in prosecuting the matter. The OA is accordingly dismissed in default and for want of prosecution.  (Mrs. M. Gauram) AM  (A.K. Gaur) JM	

Contd. On Sheet No. _____